

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1983-84)**

(SEVENTH LOK SABHA)

SEVENTH REPORT

Presented on 1.2.1984



**LOK SABHA SECRETARIAT
NEW DELHI**

January, 1984 (Pauṣa, 1905 (Saka)

Price : Rs. 1.70

LOK SABHA

CONFERENCE

to the Seventh Report of the Committee
on Government Assurances (1983-84)

(Seventh Lok Sabha)

<u>Page No.</u>	<u>Correction</u>
33	Para 11, Line 14: <u>for</u> '5.9.1982' <u>read</u> '5.4.1982'
7	Para 22, line 2: <u>for</u> '3 July' <u>read</u> '30 July'
11	Para 9, line 13: <u>for</u> '5.9.1982' <u>read</u> '5.4.1982'
16	Para 4, (i) line 3: <u>after</u> 'grounds' <u>insert</u> 'set' (ii) line 4: <u>delete</u> 'June.' (iii) line 9: <u>for</u> 'Minister' <u>read</u> 'Ministry'
17	Para 5, line 4: (i) <u>after</u> 'Education and' <u>insert</u> 'Culture.' (ii) <u>after</u> 'Energy' <u>insert</u> 'and Department of Sports'
18	Para 5.7, lines 1-2: <u>for</u> 'noted that advance sion' <u>read</u> 'agreed to grant extension' line 7: <u>after</u> 'within' <u>insert</u> 'the'
19	Heading—Cl. 5 and 6: <u>For</u> 'Extension on sought upto' <u>read</u> 'Extension Sought' 'on' 'up to'
20	Cl. 4 line 1: <u>for</u> '(b)' <u>read</u> '(d)'
22	Cl. 8 line 2: <u>for</u> 'tim' <u>read</u> 'time'
23	(i) Cl. 4 line 1: <u>for</u> 'Hosuse' <u>read</u> 'House' (ii) Cl. 3 line 8: <u>for</u> '27the' <u>read</u> '27th'
24	Cl. 3 line 11: <u>for</u> 'naton' <u>read</u> 'ratio'
25	Cl. 8 line 2: <u>for</u> 'vid' <u>read</u> 'wide'

- 26 (i) Sl.No.11: read under the heading of
Ministry of Education and Culture.
(ii) Col.8 line 1-2: for 'implemplemented'
read 'implemented'
(iii) Sl.No.12 Col. 7:insert '/' after 'material'
line 2
- 27 Sl.No.13 Cl.3: for 'some' read 'same'
part (b) line 1
- 29 Sl.No.17 Cl.3 part (d) line 3: for 'thelast'
read 'the last'
- 30 Sl.No.19 Cl.3 part (b) line 4: for 'proceeding'
read 'proceeding'
- 31 Sl.No.20 Cl.3 part (b) (i) line 1: delete 'ra-'
(ii) line 2: for 'units'
read 'unit'
(iii) line 3: for 'tsizes'
read 'sizes'
- Cl.8 line 2: for 'V/5' read 'V/6'
- 32 Line 13: for '2. Shri Manoranjan Bhakta'
read '6. Shri M. Nageshwarareo'
- 33 for 'Cabinet Secretariat' read 'Câbinet Sêcretariat'
Cl.13 against Ministry of Agriculture
for '5' read '15'
- Cl.13 against Ministry of Education and
Culture for '1/' read '17'
- 36 Cl. 13 against the Ministry of Rural
Development insert '5'

NEW DELHI:

March 2, 1984

Phalgunâ 12, 1905 (Saka)

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COMPOSITION OF THE COMMITTEE* ON GOVERNMENT
ASSURANCES (1983-84)

CHAIRMAN

Shri Sontosh Mohan Dev

MEMBERS

2. Dr. Rajendra Kumari Bajpai
3. Shri Manoranjan Bhakta
4. Shri Bheekhabhai
5. Shri D. M. Putte Gowda
6. Shri Syed Masudal Hossain
7. Shri Yashwantrao Mohite
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9. Prof. Narain Chand Parashar
10. Shri Shantubhai Patel
11. Shri Ram Lal Rahi
12. Shri Nagina Rai
13. Shri Daulat Ram Saran
14. Shri K. C. Sharma
- **15. Shri Chhangur Ram

SECRETARIAT

1. Shri N. N. Mehra—*Chief Examiner of Questions*
2. Shri J. C. Malhotra—*Senior Examiner of Questions.*

*The Committee was nominated by the Speaker w.e.f. 1 June, 1983 vide para 2213 of the Lok Sabha Bulletin Part-II, dated 1-6-1983.

**Nominated by the Speaker w.e.f. 3 September, 1983 vide para 2355 of Lok Sabha Bulletin-Part-II dated 3-9-1983.

INTRODUCTION

I, the Chairman of the Committee on Government Assurances, authorised by the Committee, do present on their behalf this Seventh Report of the Committee on Government Assurances.

Sittings of the Committee (1983-84)

2. The Committee (1983-84) was constituted on 1 June, 1983.
3. The Committee has held five sittings so far on 7 July, 8 and 9 September, 25 October, 1983 and 7 January, 1984.
4. At their sitting held on 7 January, 1984, the Committee considered and adopted their draft Seventh Report. The Committee also undertook on-the-spot study tour to Calcutta and Bombay during September, 1983.
5. The Minutes of the aforesaid sittings of the Committee form part of the Report except that of the First sitting held on 7 July, 1983 which have already been appended to the Sixth Report and the Minutes of the Second sitting held on 8 September, 1983 which will be appended to the Eighth Report.
6. The conclusions or observations of the Committee are contained in the succeeding Chapters and in the Minutes appended to this Report.
7. The Committee wish to express their thanks to the officials of the Ministry of Agriculture and Department of Petroleum (Ministry of Energy) who appeared before the Committee and for placing before them the material and information the Committee desired in connection with the examination of the implementation of certain Assurances.
8. The Committee also wish to express their thanks to the officials of the Ministry of Tourism and Civil Aviation and Labour for making tour arrangements at Bombay and for placing before them the material and information, the Committee desired during tour.

NEW DELHI;
January 7, 1984.

Pauza 17, 1905 (Saka).

SONTOSH MOHAN DEV
Chairman,
Committee on Government Assurances.

REPORT

I. REVIEW OF PENDING ASSURANCES OF FIRST TO TWELFTH SESSIONS OF SEVENTH LOK SABHA

During the First to Twelfth Sessions of the Seventh Lok Sabha, 5523 assurances in all were culled out from Debates (Parts I & II). Out of these assurances 5080 assurances have been implemented. These figures take into account the latest statements of implemented assurances laid on the Table of Lok Sabha by the Minister of Parliamentary Affairs on 20 December, 1983.

II. REQUESTS FROM GOVERNMENT FOR DROPPING OF ASSURANCES

2. At their sitting held on 25 October, 1983, the Committee considered the requests made by Government for dropping of the following two assurances:

- (i) Assurance given in reply to USQ. No. 823 on 24 February, 1983 regarding bridges under inter-State or Economic Importance in Orissa.
- (ii) Assurance given in reply to USQ No. 854 on 25 February, 1982, regarding Inhuman treatment meted out to Indian Embassy employee in Islamabad.

The Committee after going into the reasons advanced by Government for dropping of these assurances agreed that the assurances might be dropped.

III. REQUESTS FROM GOVERNMENT FOR EXTENSION OF TIME FOR IMPLEMENTATION OF ASSURANCES

3. At their sitting held on 25 October, 1983, the Committee considered the requests received from Ministries of Defence, Education and Culture, Social Welfare, Sports and Energy for extension of time for implementation of 21 assurances pertaining to Second to Ninth Sessions of Seventh Lok Sabha in accordance with the guidelines laid by the previous Committee at their Sixth Sitting held on 11 January, 1983.

4. The observations/recommendations of the Committee in respect of each case have been given under the relevant item of the Minutes of the sitting held on 25 October, 1983.

IV. EVIDENCE OF THE OFFICIALS OF VARIOUS MINISTRIES.

(i) *Ministry of Commerce*

5. The evidence of representatives of the Ministry of Commerce was held on 8 September 1983 on 4 pending assurances given in reply to USQ. Nos. 5584 on 26.3.1982, USQ. No. 8194 on 16.4.1982, USQ. No. 9331 on 23.4.1982 and USQ. No. 9351 on 23.4.1982. Further details about these assurances are being given in the Eighth Report of the Committee.

(ii) *Ministry of Agriculture.*

6. The evidence of the representatives of the Ministry of Agriculture was held on 9 September, 1983 on the two pending assurances given in replies to USQ. Nos. 105/17-8-81 regarding Conference on role of forest in tribal economy and 6909/5-4-82 regarding cases of illegal encroachment pertaining to that Ministry, during the Sixth and Eighth Sessions of the Seventh Lok Sabha, respectively.

7. During his evidence, the representative of the Ministry conceded that the opportunity to appear before the Committee had given rise to some awareness all over the Ministry that the work pertaining to implementation of the assurances had to be taken up seriously. Department of Agriculture was a very big Department and unlike many other Ministries its activities were concerned with the State Governments. The Department gave guidance and assistance to the State Governments and most of the questions asked in Parliament pertained to the agencies which were under State Governments. Implementation of all forest programmes was done by the State Governments and the Department of Agriculture depended upon the State Governments for the supply of information which took a lot of time. He admitted that there had been a lapse on the part of the Ministry to the extent that the information already collected from most of the State Governments could have been passed on to the Department of Parliamentary Affairs for being laid on the Table of the House in part implementation of the assurance. The Ministry had since passed on all such information to the Department of Parliamentary Affairs on the preceding day.

8. Asked to explain the reasons for not sending requests for extension of time for the implementation of assurances before the due date, the representative of the Ministry stated that in June he had issued orders in his Ministry for reviewing the cases of pending assurances to be disposed of within three months followed by reminders in July and August. The Department as such was very serious that the assurances must be fulfilled within the prescribed time but the Department had to depend on the State Governments and to expedite collection of information it had since been decided to send an officer personally to collect the information from the State which was long overdue.

9. Asked whether there was a cell in the Ministry to look after the work relating to implementation of the assurances, the representative of the Ministry stated that there was a central cell — a coordination division — in which the position about the assurances pending in the Ministry for more than three months was reviewed. The necessary information was compiled in that cell and was placed before the meeting of the senior level officers for their consideration. The divisional heads also discussed about these pending assurances at their own level every month and action was taken to compile information accordingly. However, in spite of all these precautions, some delay had occurred in the full implementation of the assurance.

10. Explaining the position about assurance given in reply to USQ 105 on 17-8-81, the representative of the Ministry stated that complete information from Tripura had not yet been received. Some information was received from Tripura as far back as in December, 1981 but that was not complete. So a number of reminders were sent to that State for furnishing the complete information. The same had not been received so far.

11. Regarding delay in seeking extensions of time, the representative of the Ministry stated that as far as USQ. 105 was concerned, 9 extensions had been sought so far. In case of 5 such extensions, the Ministry had addressed the Department of Parliamentary Affairs before expiry of the date of previous extension. But there was delay in the communication from the Department of Parliamentary Affairs reaching the Lok Sabha Secretariat. However, while writing to the Department of Parliamentary Affairs in the matter, a copy of the communication was also sent to the Lok Sabha Secretariat in some cases. However, it was a fact that Department of Parliamentary Affairs took some time in sending the request for extension of time to the Lok Sabha Secretariat. He assured the Committee that steps would be taken to see that such a situation would not recur. In case of assurance given in reply to USQ. 6909 on 5-9-1982, the representative of the Ministry stated that till September 1982, no reply had been received from States of Bihar, Jammu and Kashmir, Madhya Pradesh, Meghalaya, Orissa, Rajasthan and Tamil Nadu. He had written a personal letter to the Chief Secretary of these States by name on 4 September, 1982, the relevant extracts therefrom read as follows:-

“Since information in this regard was not readily available, an assurance was given to the Lok Sabha. This assurance was to be fulfilled latest by 5th July, 1982. For want of information from a few States including yours, the information in respect of your State has not been received in spite of our telegrams dated 3 March, 1982, 23 April, 1982, 28 May,

1982. 19 July, 1982 and the D.O. letter of even number of August, 1982."

"As the matter has been pending before the Committee on Government Assurances, it is essential that the requisite information should be sent to us immediately and telegraphically and not later than 20th of September, 1982."

The relevant extracts from latest communication sent by the Secretary of the Ministry read as follows:—

"I shall be grateful if you could arrange to send the reply immediately. If no reply is received, by 20 September, 1982, it will be presumed that the State Government has no case to report and the Lok Sabha will be informed accordingly."

In spite of above communications, no information had been received from the State.

It was, therefore, presumed that the concerned States had no information to give. As such, in the foot-note of the implementation statement it had been stated that no information had been received from such and such States.

(iii) *Ministry of Energy (Department of Petroleum)*

12. The evidence of the representatives of the Ministry of Energy (Department of Petroleum) was also held on 9 September, 1983 regarding discrepancy in Hindi and English versions of reply given to USQ. 7065 on 12-4-83.

13. It was pointed out by the Committee that as many as 56 assurances were pending implementation so far as the Ministry of Energy was concerned. This showed that the work relating to the implementation of the assurances was not being attended to seriously by the Ministry.

It was also pointed out to the representatives of the Ministry that as per procedures, when a question was asked in Hindi or English, the answer in Hindi or English was considered as the main answer. In the present case, the question was asked in Hindi. In English version of the answer an assurance had been given. In the Hindi version however while an assurance was given a statement giving the information was also appended. Subsequently, when the discrepancy was pointed out by the Lok Sabha Secretariat the statement laid along with the reply to the Hindi version was sought to be withdrawn. From the statement appended to Hindi version of the reply and the statement laid in implementation of the assurance it appeared that there were certain differences in the information given. The Committee wanted to know how this had happened and

who was the officer responsible for not checking the answer properly before it was laid on the Table of the House.

14. The representative of the Ministry stated that the Ministry was aware that the assurances which were given on the floor of the House had to be disposed of in time. He assured the Committee that this would be looked into and the work attended to properly. He informed the Committee that there was an arrangement in the Ministry for a regular review of the pending assurances and the latest position would be intimated to the Lok Sabha Secretariat.

15. Explaining the position with regard to the discrepancy in the Hindi and English versions of the reply to the question, the representative of the Ministry stated that when the answer to the question was prepared, a statement was prepared on the basis of information which was available in the Ministry. This information had not been collected from the States, but from 3—4 oil companies. The section of the Ministry in which the reply was prepared felt that the information compiled by them appeared to be correct. But when the draft answer was being put up to the Minister, the officer concerned felt that perhaps there was some discrepancy and the information needed to be verified again. In order to save time, the Ministry decided that answer to the question both in Hindi and English version should be in the form of an assurance. When the answer was sent for translation, the statement should have been removed from the answer but was not removed and that section inadvertently translated that also. The mistake was not detected before sending papers to Parliament and it could only be detected on receipt of a reference from the Lok Sabha Secretariat on 10 June, 1983. Therefore, a communication on 14 June was sent by the Ministry to the Lok Sabha Secretariat that the statement attached in Hindi version of the answer should be removed. In following this procedure a discrepancy was found as there was a regular procedure for correcting the answers and the procedure as laid down in para 1.41 of the pamphlet 'Procedure to be followed by Ministries for Parliamentary work' should have been followed by the Ministry. The representative of the Ministry expressed his regrets for the clerical mistake in the Ministry and admitted that there was certain laxity in supervision by the officers concerned in this regard.

16. The Committee pointed out that sufficient time was given to the Ministries to prepare replies to the questions and preparation of answers to questions should not be taken lightly and casually.

17. The representative of the Ministry while reiterating that a mistake had occurred due to clerical error and laxity by the supervising officers explained that adequate attention was already paid to the preparation of

replies to the questions which were received in the Ministry. Within the time that was available between the receipt of the notices of questions and the date on which the questions had to be answered, all efforts were made to furnish the information that was sought for. It was only when the Ministry was not in a position to furnish the information asked for in the question, an assurance had to be given. Efforts were also made to implement the assurances in time. All pending assurances so far as the Department of Petroleum was concerned were looked into with utmost seriousness and earnestness and the Department would implement all pending assurances speedily.

18. In reply to a question, the representative of the Ministry clarified that the responsibility for the discrepancy should not be fixed on clerical staff only but higher officers should also be made responsible for the same.

V. ON THE SPOT VISIT OF THE COMMITTEE TO CALCUTTA AND BOMBAY

19. The Committee undertook tour to Calcutta and Bombay for on the spot study during September, 1983 in connection with the implementation of assurances given in reply to:

- (i) USQ. No. 8194 answered on 16-4-1982 regarding import of stainless steel during the 1981-82;
- (ii) USQ No. 9331 answered on 23-4-1982 regarding import of stainless steel angles by private importers under OGL;
- (iii) USQ. No. 9351 answered on 23-4-1982 regarding irregularities in import of steel;
- (iv) Calling attention dated 3-3-1982 regarding grounding of two Boeings of Air India in Bombay.
- (v) USQ. No. 1034 answered on 26-2-1982 regarding harassment of O.K. Passengers at Bombay Air Port; and
- (vi) USQ. No. 5832 answered on 5-4-1983 regarding loss suffered by ancillary industries as a result of Bombay textile strike.

During tour to Calcutta and Bombay the Committee also took the opportunity of meeting the State Legislative Assembly Committees on Government Assurances of West Bengal and Maharashtra for an informal exchange of views.

VI. MEETING WITH VISITING COMMITTEES OF STATE LEGISLATURES DURING THEIR VISIT TO DELHI

20. The Committee held informal discussions on matters of mutual interest with the visiting Assurances Committees of Karnataka and Tamil Nadu Legislatures on 15 November and 6 December, 1983, respectively in Parliament House Annexe.

VII. POSITION OF PENDING ASSURANCES PERTAINING TO SIXTH AND SEVENTH LOK SABHA

21. A statement showing the position of assurances pertaining to 6th and 7th Lok Sabha pending implementation by the Government as on 22-12-1983 is given in the appendix.

The Committee would like the Ministries/Departments concerned to make a critical analysis of these assurances so as to implement them without any further delay.

VIII. RECOMMENDATIONS/CONCLUSIONS

22. The Committee are unhappy to note that the Ministry of Defence neither implemented the assurance given on 3 July, 1982 in reply to Unstarred Question No. 3493 nor sought any extension of time for implementation of the assurance in spite of the fact that the assurance was to be implemented within three months from the date on which the assurance was given. Similarly, the Ministry of Education and Culture and Department of Sports neither implemented the assurance nor sought extension of time for the implementation of assurances given in replies to Unstarred Questions mentioned at Sl. Nos. 2, 3, 4 and 10 of Memorandum No. 50 appended to Minutes of the sitting of the Committee held on 25 October, 1983 before the expiry of the date by which each of these assurances was required to be implemented. The Committee would like the concerned Ministries to go into these serious lapses and take proper steps to ensure that such situations did not arise hereafter. The Committee have time and again emphasised that the Ministries should keep careful watch on the implementation of assurances and wherever it was not possible to implement an assurance within the prescribed period of three months or within the extension granted for implementation of the assurance, they should move the Department of Parliamentary Affairs for applying for extension of time sufficiently before the due date not forgetting that that Department also needed some time to make the formal request to the Committee. With this end in view, the Committee once again stress that the machinery available with each Ministry/Department should be so geared up as to obviate the possibility of any delay either in implementing an assurance or seeking timely extension of time for its implementation.

23. The Committee regret to note that there had been a lapse on the part of Ministry of Agriculture to the extent that the information already collected from most of the State Governments in respect of assurances given in reply to Unstarred Question Nos. 105/17-8-1981 and 6909/5-4-1982 was not laid on the Table of the House in part implementation of these assurances. The Committee, in this connection, would like to draw the attention of all the Ministries/Departments to their recommendation contained in para 6 of their Fifth Report (Seventh Lok Sabha) which *inter alia* reads as under:—

“... in all such cases where part information collected by the Ministries can be laid on the Table without having any effect on the information to be laid on the Table later on, the available information should be laid on the Table of the House in part implementation of the assurance in convenient batches. At the same time Ministries should continue to make all endeavours to collect the remaining information also well in time and lay the same on the Table of the House.”

24. The Committee are greatly perturbed to note that there was serious lapse on the part of the Department of Petroleum due to which there was discrepancy in Hindi and English versions of the reply given to Unstarred Question No. 7065 on 12-4-1983 by the Minister of Energy in-as-much as the Hindi version of reply contained on the one hand an assurance that information would be collected and laid on the Table of the House and on the other a statement giving the information sought in the question was laid on the Table. The Committee do not feel convinced that the discrepancy crept in only due to clerical error and laxity on the part of the supervising officers. The Committee feel that instead of attaching the importance which answer to be given to a question deserves, the Hindi version of the reply was dealt with in a very casual manner and the higher officers did not care to check the information before sending the same to Lok Sabha Secretariat. Even after the reply was treated as laid on the Table, none of the officers of the Ministry could detect the mistake and it came to the knowledge of the Ministry only when it was detected and pointed out by the Lok Sabha Secretariat. The Committee need hardly emphasise that when replies to the questions are sent to the Lok Sabha Secretariat, they should be carefully and meticulously checked by some senior level officers to ensure that they are complete and accurate in all respects.

NEW DELHI;
January 7, 1984

Pausa 17, 1905 (Saka)

SONTOSH MOHAN DEV
Chairman }

Committee on Government Assurances.

MINUTES
THIRD SITTING
(1983-84)

The Committee met on Friday, 9 September, 1983 from 11.00 hours to 13.00 hours.

PRESENT

Shri Sontosh Mohan Dev—*Chairman*

MEMBERS

2. Dr. Rajendra Kumari Bajpai
3. Shri Manoranjan Bhakta
4. Shri Bheekhabhai
5. Shri Syed Masudaj Hossain
6. Shri Yashwantrao Mohite
7. Shri M. Nageshwararao
8. Shri Shantubhai Patel
9. Shri Ram Lal Rahi
10. Shri Nagina Rai
11. Shri Daulat Ram Saran
12. Shri K. C. Sharma
13. Shri Chhangur Ram

SECRETARIAT

Shri N. N. Mehra — *Chief Examiner of Questions*

Shri J. C. Malhotra—*Senior Examiner of Questions.*

WITNESSES EXAMINED

MINISTRY OF AGRICULTURE

*Shri S. P. Mukerjee—*Secretary, Ministry of Agriculture*
(*Deptt. of Agriculture and Cooperation*)

Shri C. L. Bhatia—*Inspector General of Forests*

Shri R. D. Gupta—*Deputy Inspector General of Forests*

Shri R. P. Kapur—*Assistant Inspector General of Forests*

MINISTRY OF ENERGY

Shri A. S. Gill—*Secretary, Department of Petroleum*

Shri K. Padmanabhaiah—*Joint Secretary, Department of Petroleum.*

2. The Committee first took evidence of the representatives of the Ministry of Agriculture on the two pending assurances given in replies to USQ Nos. 105|17-8-84 regarding Conference on role of forest in tribal economy and 6909|5-4-82 regarding cases of illegal encroachment pertaining to that Ministry, during the Sixth and Eighth Sessions of the Seventh Lok Sabha respectively.

3. At the outset, the Chairman drew attention of the witnesses to the provisions of Direction 58 of the Directions issued by the Speaker, Lok Sabha under the Rules of Procedure and Conduct of Business in Lok Sabha.

4. The Chairman drew the attention of the representatives to the recommendation contained in the last report of the Committee that the Ministries should set up cells to watch that the assurances which were given on the floor of the Parliament were implemented quickly and promptly. The Chairman pointed out that there were 31 assurances from 1981 to 1983 pertaining to the Ministry of Agriculture which were still pending.

The Chairman thereafter asked the Secretary of the Ministry to explain the position regarding pending assurances.

5. The Secretary of the Ministry stated that the opportunity to appear before the Committee had given rise to some awareness all over the Ministry that this work had to be taken up seriously. Department of Agriculture was a very big Department and unlike many other Ministries its activities were concerned with the State Governments. The Department gave guidance and assistance to the State Governments and most of the questions asked in Parliament pertained to the agencies which were under State Governments. Implementation of all forest programmes was done by the State Governments and the Department of Agriculture depended upon the State Governments for the supply of information which took a lot of time. He admitted that there had been some lapses on the part of the Ministry to the extent that the information already collected from most of the State Governments could have been passed on to the Department of Parliamentary Affairs for being laid on the Table of the House in part implementation of the assurance. The Ministry had since passed on all such information to the Department of Parliamentary Affairs on the preceding day.

6. Asked to explain the reasons for not sending requests for extension of time for the implementation of assurances before the due date, the Secretary of the Ministry stated that in June he had issued orders for reviewing the cases of pending assurances to be disposed of within three months followed by reminders in July and August. The Department as such was very serious that the assurances must be fulfilled within the prescribed

time but the Department had to depend on the State Governments and since it had been decided to send officers personally to collect the information from the State which was long overdue.

7. Asked whether there was a cell in the Ministry to look after the work relating to implementation of the assurances, the Secretary of the Ministry stated that there was a central cell — a coordination division — in which the position about the assurances pending in the Ministry for more than three months was reviewed. The necessary information was compiled in that cell and was placed before the meeting of the senior level officers for their consideration. The divisional heads also discussed about these pending assurances at their own level every month and action was taken to compile information accordingly. However, in spite of all these precautions, some delay had occurred in the full implementation of the assurance.

8. Explaining the position about assurance given in reply to USQ No. 105 on 17-8-81, the Secretary of the Ministry stated that complete information from Tripura had not yet been received. Some information was received from Tripura as far back as in December, 1981 but that was not complete. So a number of reminders were sent to that State for furnishing the complete information. The same had not been received so far.

9. Regarding delay in seeking extensions of time, the Secretary of the Ministry stated that as far as USQ 105 was concerned, 9 extensions had been sought so far. In case of 5 such extensions, the Ministry had addressed the Department of Parliamentary Affairs before expiry of the date of previous extension. But there was delay in the communication from the Department of Parliamentary Affairs reaching the Lok Sabha Secretariat. However, while writing to the Department of Parliamentary Affairs in the matter, a copy of the communication was also sent to the Lok Sabha Secretariat in some cases. However, it was a fact that Department of Parliamentary Affairs took some time in sending the request for extension of time to the Lok Sabha Secretariat. He assured the Committee that steps would be taken to see that such a situation would not recur. In case of assurance given in reply to USQ. 6909 on 5-9-1982, the Secretary of the Ministry stated that till September, 1982, no reply had been received from States of Bihar, Jammu and Kashmir, Madhya Pradesh, Meghalaya, Orissa, Rajasthan and Tamil Nadu. He had written a personal letter to the Chief Secretary of these States by name on 4 September, 1982, the relevant extracts therefrom read as follows:

“Since information in this regard was not readily available, an assurance was given to the Lok Sabha. This assurance was to be fulfilled latest by 5th July, 1982. For want of information from a few States including yours, the information in

respect of your State has not been received in spite of our telegrams dated 3 March, 1982, 23 April, 1982, 28 May, 1982, 19 July, 1982 and the D.O. letter of even number of August, 1982."

"As the matter has been pending before the Committee on Government Assurances, it is essential that the requisite information should be sent to us immediately and telegraphically and not later than 20th of September, 1982."

The relevant extracts from latest communication sent by them read as follows:—

"I shall be grateful if you could arrange to send the reply immediately. If no reply is received, by 20 September, 1982, it will be presumed that the State Government has no case to report and the Lok Sabha will be informed accordingly."

10. In spite of above communications, no information had been received from the States. It was, therefore, presumed that the concerned States had no information to give. As such, in the foot-note of the implementation statement it had been stated that no information had been received from such and such States. The Chairman desired the Secretary of the Ministry to furnish copies of the correspondence which took place between the Ministry and these States which the Secretary promised to furnish so far as Department of Agriculture was concerned.

The witnesses then withdrew.

11. The Committee then took the evidence of the Secretary of the Ministry of Energy (Department of Petroleum) regarding discrepancy in Hindi and English versions of reply given to USQ. 7065 on 12-4-83.

12. At the outset the Chairman drew attention of the witness to the provisions of Direction 58 of the Directions issued by the Speaker, Lok Sabha under the Rules of Procedure and Conduct of Business in Lok Sabha.

13. The Chairman pointed out that as many as 56 assurances were pending implementation so far as the Ministry of Energy was concerned. This showed that the work relating to the implementation of the assurances was not being attended to seriously by the Ministry.

14. The Chairman stated that as per procedures, when a question was asked in Hindi or English, the answer in Hindi or English was considered as the main answer. In the present case, the question was asked in Hindi. In English version on the answer an assurance had

been given. In the Hindi version however while an assurance was given a statement giving the information was also appended.

Subsequently, the statement laid along with the reply to the Hindi version was sought to be withdrawn. From the statement appended to Hindi version of the reply and the statement laid in implementation of the assurance it appeared that there were certain differences in the information given. The Committee wanted to know how this had happened and who was the officer responsible for not checking the answer properly before it was laid on the Table of the House.

15. The Secretary of the Ministry stated that the Ministry was aware that the assurances which were given on the floor of the House had to be disposed of in time. He assured the Committee that this would be looked into and the work attended to properly. He informed the Committee that there was an arrangement in the Ministry for a regular review of the pending assurances and the latest position would be intimated to the Lok Sabha Secretariat.

16. Explaining the position with regard to the discrepancy in the Hindi and English versions of the reply to the question, the Secretary of the Ministry stated that when the answer to the question was prepared, a statement was prepared on the basis of information which was available in the Ministry. This information had not been collected from the States, but from 3-4 oil companies. The section of the Ministry in which the reply was prepared felt that the information compiled by them appeared to be correct. But when the draft answer was being put up to the Minister, the officer concerned felt that perhaps there was some discrepancy and the information needed to be verified again. In order to save time the Ministry decided that answer to the question both in Hindi and English version should be in the form of an assurance. When the answer was sent for translation the statement should have been removed from the answer but was not removed and that section inadvertently translated that also. The mistake was not detected before sending papers to Parliament and it could only be detected on receipt of a reference from the Lok Sabha Secretariat on 10 June, 1983. Therefore, a communication on 14 June was sent by the Ministry to the Lok Sabha Secretariat that the statement attached in Hindi version of the answer should be removed. In following this procedure a discrepancy was found as there was a regular procedure for correcting the answers and the procedure as laid down in para 1.41 of the pamphlet 'Procedure to be followed by Ministries for Parliamentary work' should have been followed by the Ministry. The Secretary of the Ministry expressed his regrets for the clerical mistake in the Ministry and admitted that there was certain laxity in supervision by the officers concerned in this regard.

17. The Committee felt that when replies were being sent to the Lok Sabha Secretariat, the officers of the Ministry did not care to check the papers properly. It was emphasised that such mistakes should not recur. The Secretary of the Ministry accepted the responsibility and stated that the original statement was never intended to be laid because the Ministry itself was not satisfied about the accuracy of the statement. The actual mistake occurred because a wrong copy of the statement was attached to the answer to the Unstarred question.

18. The Chairman pointed out that sufficient time was given to the Ministries to prepare replies to the questions and preparation of answers to questions should not be taken lightly and casually.

19. The Secretary of the Ministry while reiterating that a mistake had occurred due to clerical error and laxity by the supervising officers explained that adequate attention was already paid to the preparation of replies to the questions which were received in the Ministry. Within the time that was available between the receipt of the notices of questions and the date on which the questions had to be answered, all efforts were made to furnish the information that was sought for. It was only when the Ministry was not in a position to furnish the information asked for in the question, an assurance had to be given. Efforts were also made to implement the assurances in time. All pending assurances so far as the Department of Petroleum was concerned were looked into with utmost seriousness and earnestness and the Department would implement all pending assurances speedily.

20. In reply to a question, the Secretary of the Ministry clarified that the responsibility for the discrepancy should not be fixed on clerical staff only but higher officers should also be made responsible for the same.

21. Attention of the witness was drawn to recommendation made in para 7 of Fourth Report (Seventh Lok Sabha) of the Committee and the Committee hoped that the Ministry had already created a cell to look after the work relating to assurances as per recommendation of the Committee.

22. To a point raised by the Member whether a question could be postponed in case the Ministry was not ready to furnish the requisite information, it was clarified that an Unstarred Question could not be postponed. Only a Starred Question could be postponed if a request was made to the Speaker well in time. Therefore, special care had to be taken by the Ministry while preparing answers to the Unstarred Questions.

The witness then withdrew and the Committee adjourned.

MINUTES
FOURTH SITTING
(1983-84)

The Committee met on Tuesday, 25 October, 1983 from 15.00 hours to 16.00 hours.

PRESENT

Shri Sontosh Mohan Dev—*Chairman*

MEMBERS

2. Dr. Rajendra Kumari Bajpai
3. Shri Manoranjan Bhakta
4. Shri Bheekhabhai
5. Shri M. Nageswararao
6. Prof. Narain Chand Parashar
7. Shri Ram Lal Rahi
8. Shri Daulat Ram Saran
9. Shri Chhangur Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions*

Shri J. C. Malhotra—*Senior Examiner of Questions.*

2. The Committee took up for consideration Memoranda Nos. 48, 49 and 50. Observations/recommendations of the Committee on the Memoranda were as under:

Memorandum No. 48: Request from government for dropping of an assurance given in reply to Unstarred Question No. 823 on 24 February, 1983 regarding Bridges under 'Inter-State or Economic Importance' in Orissa.

3. The Committee noted that the Ministry of Shipping and Transport had requested through the Department of Parliamentary Affairs that the assurance might be dropped on the grounds set forth in their note dated 22-6-1983 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below:

"The bridge over river Vansadhara, when constructed would fall on a State Road and as such the Government of Orissa

are primarily responsible for its construction. However, with a view to assist the State Government financially in the construction of this bridge, the Government of India has approved a loan assistance of Rs. 108 lacs for the construction of this bridge as a part of the Central Aid Programme of State Roads of inter-State or Economic Importance during 5th Plan. As a matter of policy the loan assistance once approved is not revised and as such the excess over and above the approved loan has to be met by the State Government from their own Plan resources. The cost of this bridge has since increased to Rs. 257 lacs and the State Government has been asked to convey their concurrence to bear the entire excess over and above the approved loan from the State Plan resources. This position was indicated in the answer to the question which has been treated as assurance. Since the excess involved is quite substantial, the State Government may take some time to locate funds and convey their concurrence. In any case, no action on the part of the Government of India is to be taken till the receipt of the State concurrence.

Under these circumstances, it is felt that the answer may not be treated as assurance."

3.1. After considering all aspects of the matter and reasons advanced by the Ministry of Shipping and Transport, the Committee agreed that the assurance might be dropped.

Memorandum No. 49: Request from Government for dropping of an assurance given in reply to Unstarred Question No. 854 on 25 February, 1982 regarding inhuman treatment meted out to Indian Embassy Employee in Islamabad.

4. The Committee noted that the Ministry of External Affairs had requested through the Department of Parliamentary Affairs that the above assurance might be dropped on the grounds forth in note dated 23 June, 1983 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below:

"The Ministry have represented that the Minister stated only the factual position as it existed then and had no intention to give any assurance to report back to the House.

On reconsideration the Minister feel that the matter involved is of a sensitive character and may not be in the public interest to give the information. They also feel that the assurance is not capable of being fulfilled in the foreseeable future.

In view of the facts mentioned above and the difficulties in implementation of the assurance the Committee on Government Assurances are requested for deletion of this item from the list of pending assurances."

4.1. After considering all aspects of the matter and reasons advanced by the Ministry of External Affairs, the Committee agreed that the assurance might be dropped.

Memorandum No. 50: Review of pending assurances pertaining to various Sessions of Seventh Lok Sabha.

5. The Committee considered, in the light of guidelines decided by them at their sitting held on 11 January, 1983, 21 pending assurances of various Sessions of Seventh Lok Sabha pertaining to the Ministries of Defence, Education and Social Welfare and Energy (Details given in Annexure-I), Observations/recommendations made by the Committee *seriatim* were as under:

5.1. *Sl. No. 1:* The Committee noted that after the assurance was given on 30-7-82, it has neither been implemented nor any extension of time had been sought although the assurance was required to be implemented by 30-10-82. The Committee decided that the representative of the Ministry of Defence might be asked to appear before the Chairman of the Committee to explain the present position about implementation of the assurance and reasons for not seeking extension of time for implementation of the assurance.

5.2. *Sl. Nos. 2, 3, 4 and 10:* The Committee decided that if these assurances were not implemented by the first week of the ensuing session, the representatives of the Ministry of Education and Culture and Deptt. of Sports might be called to appear before the Committee to explain the reasons for explaining the present position regarding implementation of these assurances, reasons for delay in their implementation and reasons for not seeking in time extension of time for implementation in some of these cases.

5.3. *Sl. Nos. 5, 7, 8, 12, 13, 14 and 18:* The Committee agreed to grant extension of time for implementation of these assurances. The Committee hoped that the Ministries concerned would be able to implement the assurances during the ensuing session of the Lok Sabha.

5.4. *Sl. No. 6:* The Committee noted that Unstarred Question No. 9080 asked on 22 April, 1982 was a follow up question to Unstarred Question No. 8791 answered on 27 April, 1981 and the assurance given in reply to

the latter question had already been implemented on 11 October, 1982. The Committee decided that in view of the fact that the assurance given in reply to Unstarred Question No. 8791 on 27 April, 1981 had already been implemented, the assurance given in reply to Unstarred Question No. 9080 on 22 April, 1982, might also be treated as implemented, the latter being a follow up question. Members however desired that copies of the implementation statement might be circulated to them.

5.5. *Sl. No. 9:* The Committee noted that the assurance has been partly implemented but no extension had been sought after 8.9.1983. The Committee decided that in case the assurance was not fully implemented by first week of the ensuing session, the representatives of the Ministry of Social Welfare might be asked to appear before the Chairman of the Committee to explain the present position and the reasons for not seeking extension after 8.9.1983 for implementing the remaining part of the assurance.

5.6. *Sl. Nos. 11, 19 and 20:* The Committee noted that advance copies of the implementation statements in respect of these assurances had already been received. The Committee desired that these implementation statements might be laid on the Table of the House during the next session positively.

5.7. *Sl. Nos. 15, 16, 17 and 21:* The Committee noted that advance notice of time for implementation of these assurances. The Committee decided that in case these assurances were not implemented by the first week of the ensuing session, the representatives of the Ministry of Energy might be asked to appear before the Chairman of the Committee to explain the present position and the reasons for not implementing these assurances within stipulated time.

The Committee then adjourned.

ANNEXURE I

(Vide para 5 of Minutes dated 25 October, 1983)
Pending Assurances pertaining to Fourth to Ninth Sessions of Seventh Lok Sabha relating to Ministries of Defence, Education and Culture, Social Welfare, Energy and Department of Sports as on 25-10-1983

S. No.	Question No. & date	Text of the Question	Assurance Given	Extension on	Sought upto	Reasons	Remarks
1	2	3	4	5	6	7	8

MINISTRY OF DEFENCE

Category—A

Ninth Session

1 Unstarred Question No. 3693 dated 30-7-83 by Shri Manoranjan Bhakta.

(a) whether it is a fact that Government have acquired a number of private houses for Defence Department throughout the country on rent after entering into agreement; if so, the number of such cases at Calcutta, Bombay, Delhi, Madras and Bangalore and other Metropolitan cities;

(a) to (c) :
 The information is being collected and will be laid on the Table of the House.

Nil

Nil

Nil

Assurance was required to be implemented within three months. No request for extension of time has been received.

(b) in how many cases referred to in (a) agreements were terminated after the period of occupation and in how many cases Government (Defence Department) forcibly kept under occupation the houses without entering into fresh agreements separately in each Metropolitan city-wise; and

(c) how can Government justify this action by keeping occupation of private properties?

MINISTRY OF EDUCATION AND CULTURE

Fourth, Sixth, Seventh, Eighth and Ninth Sessions

Category—A

2 Unstarred Question No. 3681 dt. 10-9-1981 by Shri Zainul Basher.

(a) how many students were registered for M.Phil/Ph.D. programme in Jawaharlal Nehru University;

(a) to (b) :
The information 4-2-1982
is being collected and will be 10-12-1982
laid on the Table 4-5-1983
of the Sabha 13-7-1983
in due course. 30-9-1983

9-3-1982
31-1-1983
31-5-1983
31-7-1983
30-10-1983

While processing the information it has become necessary to get further information from the University which is still awaited despite reminders.

(b) the Centre/School and the topic for which they were registered and also the name

of the supervisor and the year of registration;

(c) the number of the research scholars who were awarded fellowship and yet did not complete their programme of study and reasons thereof and

(d) the name of research scholars who have left the University and the amount spent on them during the last three years?

3 Unstarred Question (a) the number of universities No. 1999 dated 31-12-1981 by Shri Aaking Sitawan.

19-1-1983
4-5-1983
13-7-1983
30-9-1983
31-9-1983
31-5-1983
31-7-1983
22-10-1983

The requisite information has since been provided, which is being processed, and it would be possible to fulfil the same by 22-10-1983.

No request for extension of time after 22-10-83 has been received.

(b) the University-wise number of students studying in these during 1980-81 and the number of those students who have been provided accommodation facilities by the universities; and
(c) the item-wise amount of assistance of grants given to these universities during the last three years by the University Grants Commission and the demands for grants

(c) while giving the information in respect of grants to Central Universities by the University

1	2	3	4	5	6	7	8
4	Unstarred Question No. 1910 dated 4-3-1982 by Dr. A. U. Azmi.	(a) the names of J.N.U. faculty members who received financial assistance for undertaking field/research work along with the amount received ; (b) the name of the research projects and when they were completed ; (c) the criteria of their selection ; (d) whether University have received any complaint from any faculty member ; and (e) if so, the nature of the complaint and action taken on it.	Grants Commission for the last three years, it was stated that information regarding their demand for grants for the years 1979-80 and 1980-81 was being collected and would be laid on the Table of the House in due course.	6-12-1982 7-1-1983 6-5-1983 30-6-1983 26-9-1983	31-12-1982 28-2-1983 31-5-1983 31-7-1983 30-9-1983	The matter is being processed and it will take some time.	No request for extension of time after 30-9-83 has been received.
5	Unstarred Question No. 964 dated 25th March, 1982 by Shri Ram Pyre Panikr,	(a) whether Government propose to set up residential institutions to educate physically handicapped and mentally retarded children ;	(a) to (c) This information is being collected and will be laid on the Table of	29-6-1982 22-9-1982 30-12-1982 5-8-1983 7-10-1983	25-9-1982 25-12-1982 25-3-1983 25-9-1983 25-12-1993	Information from Government of Andhra Pradesh is still awaited	Partly implemented side S.S. No VIII/5 dated 11-4-1983.

(b) if so, the number of such institutions proposed and their location ; and

(c) by what time Government proposed to open them.

Unstarred Question No. 9060 dated 22-4-80 by Shri B.D. Singh.

Assurance was required to be implemented within three months. No request for extension of time has been received.

Nil

Nil

Nil

(a) Whether the information asked for in parts (b) to (f) of the question has been collected ; and

(b) if not, by what time the information will be collected and laid on the Table of the House as soon as possible.

CATEGORY-B

Unstarred Question No. 1829 dated 1-12-1980 by Shri Bhogendra Jha :

(a) whether it is a fact that teachers as a whole and others have been demanding complete Government take over of primary, middle, secondary and higher education throughout the country;

(b) if so, Government reaction thereon; and

Information from the State Government of Madhya Pradesh and Karnataka is still awaited.

31-5-1981
31-8-1981
30-11-1981
28-2-1982
31-5-1982
31-8-1982
30-11-1982
28-2-1983
31-5-1983
31-8-1983
30-11-1983

Part implementation statements were laid on 21-11-81, 5-4-82 & 9-8-82.

(c) what is the actual number and proportion to the total number of the various categories of educational institutions already taken over by the Government in various States and Union Territories of the country.

The matter is being processed and will take some time.

1-10-1982
1-1-1983
31-3-1983
30-8-1983
30-8-1983
30-10-1983

13-7-1982
16-9-1982
30-12-1982
15-4-1983
30-6-1983
26-9-1983

(a) to (c) The information is being collected and will be placed on the Table of the Sabha in due course.

CATEGORY-C

(a) how many SC/ST students are there in Central Universities, what is their ratio to the total strength;

(b) how many among them receive fellowship/scholar ship;

(c) the number of fellowship/scholarship holders in each of the Central Universities and the amounts spent on them during the last three years;

(d) how many among them did complete their studies successfully during the last three years; and

(e) the percentage of drop outs, what are the reasons for the same, what steps will Government initiate to reduce the drop outs.

Unstarred Question No. 6317 dated 1-4-1982 by Shri Harihar Soren

MINISTRY OF SOCIAL WELFARE

Eight Session

<p>9 Unstarred Question No. 799 dated 6th April, 1982 by Shri Madhavrao Setodia :</p>	<p>(a) the amount of expenditure sanctioned for the various schemes undertaken in connection with the International year of the Disabled in different States/Union Territories; the House.</p> <p>(b) the expenditure already incurred on these schemes in each State/Union Territory; and</p> <p>(c) the success achieved in the implementation of different schemes State/Union Territory-wise.</p>	<p>13-7-1982 23-10-1982 11-1-1983 19-7-1983</p>	<p>8-10-1982 8-1-1983 8-4-1983 8-9-1983</p>	<p>Material from S. State Governments is still awaited.</p>	<p>Partly implemented in S.S. No. IX/1 dated 10-3-1983. No request for extension of time; after 8-9-83 has been received.</p>
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DEPARTMENT OF SPORTS

Ninth Session

<p>10 Unstarred Question No. 176 dated 8th July, 1982 by Shri Harish Rawat :</p>	<p>(a) whether Ministry of Education have advised the State Governments to construct sports stadiums at their District Headquarters with a view to promoting sports and games; and</p> <p>(b) the number of districts which have such stadiums.</p>	<p>23-10-1982 3-2-1983 20-5-1983</p>	<p>7-1-1983 7-4-1983 7-7-1983</p>	<p>"In spite of repeated reminders the requisite information for the fulfilment of the Assam Government has not yet been received from some of the State Governments".</p>	<p>Partly implemented S.S. No. III/59 dated 22-2-1983. Party Government has not implemented S.S. No. VI/3 dated 26-7-1983. No request for extension of time after 7-7-1983 has been received.</p>
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1 2 3 4 5 6 7 8

- 11 Unstarred (a) the names of non-Hindi speaking States given Financial assistance during the years 1980, 1981 and 1982 for appointing Hindi teachers in their schools and the amount of assistance given to each state and the basis thereof; and
- (b) how many students were taught Hindi with this assistance and how.
- (b) Information is being collected and will be laid on the Table of the Sabha.
- The requisite information which has already been sought for from various State Governments for the fulfilment of the assurance under reference has not so far been received from all. The State Governments of Assam and Kerala have not yet furnished the required information.
- Partly implemented vide S.S. No. VII/2 dated 25.8.1983. No request for extension of time after 29-7-83 has been received. Advance copy of the implementation statement received during the ensuing session.
- 29-1-1983
29-4-1983
29-7-1983
- 9-11-1982
9-2-1983
27-4-1983

CATEGORY A.

MINISTRY OF ENERGY

Eighth and Ninth Sessions

- 12 Unstarred (a) whether Bihar Government had written to him for the supply of coal for constructing houses for the families rendered displaced as a result of erosion in Sabalpur-Diara in Sonpur Block in Bihar ;
- (b) whether it is a fact that the Ministry of Energy had sanctioned 15 tonnes coal for
- (a) to (d). Information is being collected and will be laid on the Table of the House.
- 31-1-1983
30-4-1983
31-7-1983
31-8-1983
30-11-1983
- 13-11-1982
14-2-1983
20-5-1983
1-7-1983
30-9-1983
- "The required material clarification is still being collected from the Coal Companies which would take some more time."

each of the 544 displaced families from the two collieries ;

- (c) whether it is also a fact that, keeping in view the difficulties of displaced persons, Bihar Government had requested him to supply Coal from one colliery instead of two collieries; and
- (d) the reasons for not sanctioning the supply of coal so far.

13 Unstarred Question No. 3984 dated 3rd August, 1982 by Shri A. K. Roy :

- (a) details of the theft of coal involving trucks carrying it caught in the B.C.L. in the last three years, facts in details;
- (b) some in the Nirma Mugara Zone of the F.C.L. in Dhanbad;
- (c) particulars of the owners of the trucks so involved in stealing;
- (d) whether they belong to the mafia group operating in Dhanbad coalfield;
- (e) whether it is proposed to blacklist such owners from entering into any business or contract with the B.C.L. or F.C.L.; and
- (f) if so, facts in details and the steps taken thereon.

13-11-1982
11-1-1983
28-3-1983
27-7-1983
12-9-1983

31-12-1983 The complete material for fulfilment of the assurance is under processing.
28-3-1983
30-6-1983
30-8-1983
30-11-1983

CATEGORY—B

14 Unstarred Question No. 3501 dated 16-3-1982 by Shri Navin Ravani :

- (a) Whether Government is aware that certain large industries and textile industries are facing crisis in Gujarat State, including the Gujarat State Paper Mills? If so, what steps are being taken to help them?
- (b) If so, the reasons thereof ;
- (c) What was the status of Government's work and plans of Gujarat State for the years 1979, 1980 and 1981 ;
- (d) What is the actual quantity of coal and coke supplied during the last period, till March 1982, in the B.C.C.P. in the one coal field, the other in the Government's field?

31-10-1982 The required material/information is still awaited from coal companies and as such it would take some more time to fulfil the assurance.

28-4-1983

28-5-1983

31-8-1983

30-11-1983

15-9-1982

11-1-1983

16-3-1983

15-6-1983

12-9-1983

(a) to (c) : The information is being collected and would be laid on the Table of the House.

30-11-1983

30-8-1983

30-8-1982

28-5-1983

11-12-1983

15-10-1982

15-2-1983

29-3-1983

11-1-1983

12-11-1983

House.

Reply of Government will be laid on the Table of the House.

15 Unstarred Question No. 3512 dt. 9-8-1982 by Shri A.K. Roy ;

- (a) details of the accessories and amenities provided to the top officials of B.C.C. in the coal fields (for the use of Government's technized coal fields) ;
- (b) whether a project of the Government is being established at Delhi and the other in the field at the cost of the Government, which they are not entitled to ; and

The complete material for fulfilment of the assurance is undet processing.

31-12-1982

31-3-1983

31-3-1983

31-7-1983

31-10-1983

19-11-1982

11-1-1983

18-4-1983

3-6-1983

3-8-1983

(a) to (c) : The information is being collected and will be laid on the Table of the House.

(c) If the facts in detail are given, the report of the committee will be published in the Report of the Committee.

CATEGORY C (as mentioned in the report)

- (a) **Production of substitutes of iron and steel** - See report of the committee on the subject of iron and steel.
- (b) **Quantity of coal delivered to steel** - See report of the committee on the subject of iron and steel.
- (c) **Effect on price and availability of iron and steel** - See report of the committee on the subject of iron and steel.
- (d) **Whether, if any, Government will be led to take any special measures** - See report of the committee on the subject of iron and steel.

Unstarred Question No. 1613
dated 2-3-1964 by
Shri Ajit Kumar Saha.

(a) **Production of substitutes of iron and steel** - See report of the committee on the subject of iron and steel.

Unstarred Question No. 4691 dated 23-3-1962 by **Shri Rajesh Kumar Singh ; Shri Ram Vimalnandan ;**

Shri P. N. K. S. ;
dated 10-1-1962
from 7-0-1962
in the name of **Shri**

4-2-1963
18-4-1963
13-5-1963
6-9-1963

28-2-1963
31-5-1963
31-7-1963
31-10-1963

11-3-1963
30-3-1963
13-5-1963
28-5-1963
31-12-1963

31-8-1962
31-10-1962
31-12-1962
30-3-1963
31-7-1963
31-10-1963

21-7-1962
17-9-1962
6-12-1962
14-2-1963
2-3-1963
6-3-1963
10-4-1963
11-4-1963
10-11-1963
2-12-1963

The information/
material is
still being collected
from the
Coal Companies.

more of
the material
is still
being collected
from the
Coal Companies.

The required
information/
material is still
awaited from the
companies and it
will take some
more time
to collect the
information.
The information
is still being
collected from
the companies.

mand of coal in the country and if so, the details thereof.

18 Unstarred Question No. 5896 dated 30-3-1982 by Shri B.R. Mahapatra.

(a) Whether any survey has been made as to the existence of coal mines suitable in the country for power generation; and

(b) if so, what is the factual position in each State and how much coal is being provided to each power project in each State from each coal mine from each State during the last three years and what are the future proposals.

19 Unstarred Question No. 890 dated 13-7-1982 by Shri Satya Sadhan Chakraborty.

(a) whether it is a fact that as many as 780 members of mafia have been indentified by the authorities and the list has already been handed over to the BCCL authorities for action;

(b) if so, how many have since been proceeded with by the BCCL authorities and the outcome of the proceedings;

(c) how many more mafia members are to be proceeded with by the BCCL; and

(d) the list of the 780 enlisted mafia members, with details

The requisite information is being compiled

Partly implemented
Vide SS. No. VII/30 dated 22-2-1983

30-9-1982
30-12-1982
30-3-1983
30-6-1983
31-7-1983
30-9-1983
31-12-1983

3-8-1982
29-11-1982
21-1-1983
19-4-1983
19-7-1983
16-8-1983
11-10-1983

(b) The information is being collected and will be laid on the Table of the House.

The material for fulfillment of the assurance is under processing

No request for extension of time after 31-8-83 has been received.*

31-12-1982
28-2-1983
30-4-1983
30-6-1983
31-8-1983

13-11-1982
11-1-1983
18-4-1983
4-5-1983
28-7-1983

(a) to (d) The information is being collected and will be laid on the Table of the House.

of the action taken against them as well as the details of the members against whom no action has been taken so far and the reasons for the same.

80 Unstarred Question No. 1815 dated 20-7-1982 by Shri Tariq Aurwar :
 (a) what are the State-wise details of power subsidy to various large, medium and small units in various industries;
 (b) what are the State-wise rates of power per unit for various units of different sizes located in non-backward and notified backward areas.

(a) and (b) The information is being collected and will be laid on the Table of the House.

25-10-1982
 15-12-1982
 26-7-1983

20-12-1982
 20-9-1983
 30-9-1983

Partly implemented vide S.S. No. V/1 dated 10-3-1983. No. request for extension of time after 30-9-83 has been received.*

81 Unstarred Question No. 4898 dated 1-8-1982 by Shri Rajesh Pilot :
 (a) what has been the position of fires going on in coal fields during the last three years in terms of old fires extinguished (cost involved), not yet controlled, controlled but not fully extinguished and new fires detected; and
 (b) how estimated due to unextinguished fires and steps taken to increase the capacity to combat coal mine fire.

(a) and (b) The information is being collected and will be laid on the Table of the House

24-11-1982
 14-2-1983
 18-4-1983
 22-6-1983
 16-8-1983
 26-9-1983
 12-10-1983

10-2-1983
 10-4-1983
 10-6-1983
 10-8-1983
 10-9-1983
 10-10-1983
 10-11-1983
 (Advance copy)

The requisite information received in this regard from the coal companies is under scrutiny and will take some time.

*Advance copies of implementation statements received and will be laid during the ensuing session.

MINUTES
FIFTH SITTING

(1983-84)

The Committee met on Saturday, 7 January, 1984 from 11.00 hours to 11.30 hours.

PRESENT

Shri Sontosh Mohan Dev—*Chairman*

MEMBERS

1. Shri Manoj Kumar Bhakta
2. Shri Bheek Babbar
3. Shri D. M. Putte Gowda
4. Shri Yashwantrao Mohite
5. Shri Manoj Kumar Bhakta
6. Shri Shantabai Pale
7. Shri Ram Lal Rahi
8. Shri Daulat Ram Saran
9. Shri Chhangur Ram

SECRETARIAT

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri J. C. Malhotra—*Senior Examiner of Questions.*

2. The Committee considered their drafts Seventh and Eighth Reports and adopted the same with certain modifications in the Eighth Report as enumerated below.

(i) Page 10, Para 18: After the first sentence add, 'this all resulted in a great delay in implementation of assurance given in reply to three questions in Lok Sabha'.

(ii) Page 11, Para 18: Add at the end 'and Government may not have to resort to giving assurances when questions seeking information about these matters are asked'.

3. The Committee authorised the Chairman to present the Reports during the ensuing session of Parliament.

4. The Chairman informed the Committee that the representatives of the Ministries of Defence, Energy, Social Welfare and Department of

Sports had appeared before him on 4 January, 1984 in his room in Parliament House for explaining present positions regarding certain pending assurances. The representatives of those Ministries/Department assured him that the pending assurances would be implemented before the start of next session and implementation statements laid in the next session of Lok Sabha.

5. The Committee decided to hold their next sitting on a date to be fixed by the Chairman between 6—10 February, 1984.

The Committee then adjourned.

Session	Number of days	Number of days	Number of days	Total
First Session 1983	20	20	20	20
Second Session 1983	10	10	10	30
Third Session 1983	24	24	24	54
Fourth Session 1983	22	22	22	76
Fifth Session 1983	20	20	20	96
Sixth Session 1983	18	18	18	114
Seventh Session 1983	14	14	14	128
Eighth Session 1983	10	10	10	138
Ninth Session 1983	10	10	10	148
Tenth Session 1983	10	10	10	158
Eleventh Session 1983	10	10	10	168
Twelfth Session 1983	10	10	10	178
Total			178	178
Outstanding			44	222

APPENDIX

(Vide para 21 of the Report)

(i) Statement showing the position of assurances of Sixth Lok Sabha pending Implementation as on 22 December, 1983.

Session	No. of Assurances culled out	No. of Assurances implemented/dropped	No. of Assurances outstanding	Ministry/Department concerned
Second Session, 1977	407	406	1	Law Justice and company Affairs
Seventh Session, 1979	975	974	1	-do-
Total assurances outstanding :			2	

(ii) Statement showing the position of assurances of Seventh Lok Sabha as on 22 December, 1983.

Session	No. of assurances culled out	No. of assurances implemented/dropped	No. of assurances outstanding.
First Session, 1980	26	26	—
Second Session, 1980	196	195	1
Third Session, 1980	548	545	3
Fourth Session, 1980	333	332	1
Fifth Session, 1981	793	789	4
Sixth Session, 1981	373	361	12
Seventh Session, 1981	418	414	4
Eighth Session, 1982	798	768	30
Ninth Session, 1982	429	406	23
Tenth Session, 1982	315	296	19
Eleventh Session, 1983	861	718	143
Twelfth Session, 1983	433	230	203
Total assurances		outstanding	443

(iii) Ministry-wise details of outstanding assurances of seventh Lok Sabha

Ministry/Department	Sessions of the Seventh Lok Sabha													Total
	1	2	3	4	5	6	7	8	9	10	11	12	13	
Agriculture				1		7	7	5	
Atomic Energy	2	2	
Chemicals and Fertilisers	1	2	1	4	
Food and Civil Supplies	2	5	3	10	
Commerce	1	4	9	14	
Communication	1	..	2	..	3	
Cabinet Secretariat	
Defence	1	..	2	2	3	
Education and Culture	1	1	..	1	3	11	17	
Energy	1	2	1	11	6	21	

	1	2	3	4	5	6	7	8	9	10	11	12	13
Education	1	6	5	12
Environment	1	..	1
External Affairs	1	2	3
Finance	1	2	..	1	4	..	3	4	4	6	16	29	65
Health & Family Welfare	1	..	2	1	1	1	5	4	11
Home Affairs	1	2	2	2	4	4	5	29	34	81
Industry	3	6	9
Information and Broadcasting	1	1	2	3
Irrigation	1	1	2
Labour and Rehabilitation	1	1	1	..	1	15	12	30
Law, Justice & Company Affairs	1	1	1	1	1	1	3	2	2	..	5	2	15
Ocean Development
Parliamentary Affairs
Planning	1	2	3
Railways	1	5	18	24
Rural Development	1	1	1	1	1	1	1
Science and Technology	1	2	3
Shipping and Transport	1	1	1	..	1	1	1

Social Welfare														
Space					2									3
Sports														
Steel and Mines														5
Supply					3									16
Tourism & Civil Aviation														
Works and Housing														
Total					30	23	4	12	4	1	3	1	19	443

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PUBLISHED UNDER RULE 382 OF THE RULES OF PROCEDURE AND CONDUCT
OF BUSINESS IN LOK SABHA (SIXTH EDITION) AND PRINTED BY THE
GENERAL MANAGER, GOVERNMENT OF INDIA PRESS,
MINTO ROAD, NEW DELHI.